

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9605/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in CRLA No. 204/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAM DAYAL & ORS.

Respondent(s)

Date : 21-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. U.M. Tripathi, Adv.
Mr. Pramod Kr. Dubey, Adv.
Mr. Randhir Kumar Ojha, AOR

Mr. Rama Shamkar, Adv.
Mr. Abhishek Yadav, AOR
Mr. Saurabh Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Bailable warrant in the sum of Rs. 10,000/-
be issued to secure the presence of respondent No. 3
returnable on 25.11.2019.

[CHARANJEET KAUR]
A.R. -cum-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR